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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA**
(Under Section 18(1) read with Section 14, 15 and 17
of the National Green Tribunal Act, 2010)

Original Application No. 193/2025

IN THE MATTER OF: 1A^{IN} 62 of 2026

Soubhagya Patra

...Applicant

Versus

Odisha State Pollution Control Board and Ors.

...Respondents

INDEX

S. No.	Particulars	Page Nos.
1.	An Application for Impleadment being filed on behalf of the Applicant alongwith Affidavit	1- 7
2.	Vakalatnama & proof of service	8-9

Through

**(SWETANK SHANTANU, PRATAP SHANKER &
ANKIT KUMAR)**

Advocate for the Applicant
D-21, 3rd Floor, Jangpura Extension,
New Delhi-110014
Mob. No.- 8770914670

Filed on: 15.05.2026
Place- New Delhi

Dipankar Thakur
Adv
ENo - F/1809/2023
9434214268

15 MAY 2026



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IN

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MEMO OF PARTIES

Soubhagya Patra

...Applicant

Versus

Odisha State Pollution Control Board and Ors.

...Respondents

1. Odisha State Pollution Control Board, through the Member Secretary,
Paribesh Bhawan, A/118, Nilkantha Nagar, Unit VIII, Bhubaneswar, Odisha,
PIN-751012, At/P.O./District: Cuttack.

Email-member.secy@ospcboard.org

2. Deputy Director of Mines, Cuttack, At/P.O./District: Cuttack.

PIN-754021, Email-mo.cuttack@orissaminerals.gov.in

3. Collector & District Magistrate, Cuttack, At/P.O./District: Cuttack.

PIN-753002, Email-dm.cuttack@nic.in

4. Tahasildar Kantapada, At/P.O. Kantapada, P.S. Olatpur, District: Cuttack
Collectorate, PIN-754018,

Email-tahasildarkantapada@gmail.com

5. M/s. Suryavanshi Earth Movers, Represented through its Managing Partner,
Mr. Bibekananda Dash, Office, At-Sibanarayanpur, P.O/District- Keonjhar,
PIN-758022.

6. State Environment Impact Assessment Authority, through the Member
Secretary Odisha, SRF-2/1, Acharya Vihar, Unit IX, OPTCL Colony Ananda
Bazar, Bhoi Nagar, Bhubaneswar, Odisha, PIN - 751022, Email-ms-
sciaaor@gov.in

**BEFORE THE NATIONAL GREEN TRIBUNAL
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...Respondents

AND IN THE MATTER OF:

1. Subrat Ray
S/O Sh. Jatindranath Ray
R/O Brahmanbati, Badamulai,
Kantapada, Govindpur, Dist: Cuttack
Odisha-754018

...APPLICANT

**AN APPLICATION FOR IMPLEADMENT BEING FILED
ON BEHALF OF THE APPLICANT**

MOST RESPECTFULLY SHOWETH

1. That it is respectfully submitted that the abovementioned Original Application is pending adjudication before this Hon'ble Court and is next listed on 18.05.2026.
2. That it is submitted that the abovementioned Original Application was filed assailing the activities of illegal sand



15 MAY 2026



mining at Balada (Nainlo) Sand Quarry lying at Nanda Devi river at Village Balada under Kantapada Tehsil.

3. That the Applicant herein is also a villager and resident of the nearby village, who, is getting directly affected by the illegal sand mining activities being carried out by the Private Respondent No. 5 in the River Area.
4. That, hence, in the facts and circumstances, the present application is being necessitated in as much as the Applicant herein is aggrieved and badly affected by the illegal activities of the Respondent No. 5 and also because of the non-action on the part of other Respondents/Authorities to stop such illegal activities.
5. That, since, the Applicant herein is being directly affected by the illegal activities of sand mining by the Respondent No. 5, therefore, in the facts and circumstances, the Applicant herein is a proper and necessary party in the present proceedings and same may be impleaded as Applicant in the present matter.
6. That it is respectfully submitted that the present Application if not allowed shall cause grave prejudice to the Applicant herein.

15 MAY 2026





7. That the present Application has been moved bonafide in the interest of Justice equity and good Conscience.

PRAYER

It is, therefore, most respectfully prayed that, in the interests of justice, this Hon'ble Court may be graciously pleased to :-

- a) Implead the Applicant in the present Original Application mentioned above ; and/or
- b) Pass any other or further orders as may deem fit and proper in the circumstances of the case.

AND FOR THIS ACT OF KINDNESS, THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

~~CONFIDENTIAL~~

Through

**(SWETANK SHANTANU, PRATAP SHANKER &
ANKIT KUMAR)**

Advocate for the Applicant
D-21, 3rd Floor, Jangpura Extension,
New Delhi-110014
Mob. No.- 8770914670

Filed on: 15.05.2026
Place- New Delhi

15 MAY 2026



x

VERIFICATION:

I above named deponent mentioned above do hereby most solemnly affirm and verify that what is stated in the above Affidavit are true to my knowledge and I believe the same to be true.

Verified at Su on this 15th day of May, 2026.

Sipankar Thakur
(Adv)

Subrat Ray
DEPONENT



15 MAY 2026



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA
Original Application No. 193/2025

IN THE MATTER OF:

Soubhagya Patra

...Applicant

Versus

Odisha State Pollution Control Board and Ors.

...Respondents

AFFIDAVIT

Before the Notary
Govt. of West Bengal
Paschim Bardhaman Dist
Durgapur

I, Subrat Ray S/O Sh. Jatindranath Ray R/O Brahmanbati,
Badamulai, Kantapada, Govindpur, Dist: Cuttack Odisha-754018,
aged about 32 years do hereby solemnly affirm and state as under:

1. That I am the Applicant in the abovementioned case and as such am fully conversant with the facts and proceedings of the case and am competent to swear the present Affidavit.
2. That the contents of the present Application have been drafted by my Counsel and the same have been read over to me in vernacular. The contents are true and correct to the best of my knowledge and belief and there is nothing which has been concealed therefrom.



Solemnly Affirmed before me by
Sri/Smt. Subrat Ray

Subrat Ray
DEPONENT

who is identified by
ID by D. Thakur Advocate

This 15th day of May 2026

Manoj Chand

MANOJ CHAND, NOTARY
Regn. No.- 008/2023, GOVT. OF WEST
BENGAL, DURGAPUR.

IDENTIFIED BY ME

Jyankar Thakur
ADVOCATE

15 MAY 2026

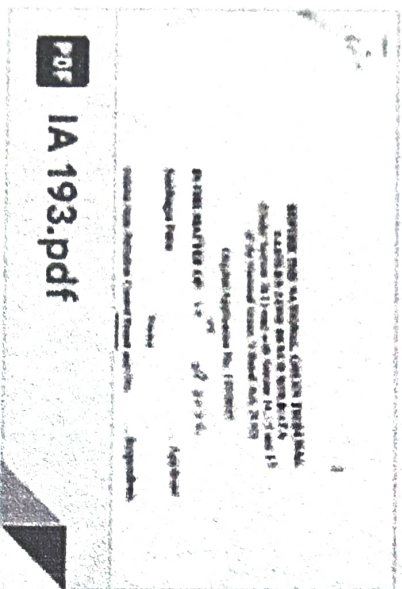
(no subject)



Monisankar Bose <msbtech65@gmail.com>
to membersecretary, cuttack, dm.cuttack, tahasildarkantapada, ms-sciaor

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Subrat Ray

VAKALATNAMA
IN THE HIGH COURT AT CALCUTTA
 NATIONAL GREEN TRIBUNAL (E2)

DISTRICT: _____

Constitutional Writ Civil - Criminal Revisional
 Appellate Jurisdiction

D.A. No. 193 Of 2025

IN P.A. - Of 2026

Soubhagya PatraAppellant
Petitioner

-Versus-

Odisha State Pollution Control BoardRespondent
Opposite party

Vakalatnama on behalf of Knows all

men be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or petition in the above matter for appearing and conducting and arguing the same for depositing or Withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the Paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits, appeals, petition etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case.

IN WITNESS WHEREOF I/we sign and execute this vakalatnama, on this the 15 day of 5 2026

NAME OF THE ADVOCATE

Dipankar Thakur
DIPANKAR THAKUR
 Advocate
 E No. - 1809/2023
 Mob. - 9434214268